

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA DIVISION  
AT DHARAMSHALA - H.P.**

No.DSJ/EC/(4-9)/2020 \_\_\_\_\_  
Dated: 17.04.2020

**\*OFFICE ORDER\***

In view of the Hon'ble High Courts' Instructions No. HHC/RG/C-19/2020-10 dated 16.04.2020, and in supersession of this office order dated 25.03.2020 and keeping in view the curfew/lockdown restrictions in the Kangra Civil & Sessions Division, the following arrangements are further made:

1. i) For dealing with the remand applications in matters under ND&PS Act, SC & ST (POA) Act 1989, (in view of the State Govt. notification no. Home-C(A)1-1/2017 dated 25<sup>th</sup> March,2020):
    - a) the Id. Addl. District & Sessions Judge-1 will deal with such remand applications pertaining to Sub-Divisions Dharamshala, Jawali, Nurpur and Indora, besides the cases under the PC Act,1988;
    - b) the Id. Addl. District & Sessions Judge-3 will deal with such remand applications pertaining to Sub-Divisions Palampur, Baijnath, Kangra and Dehra;
  - ii) For dealing with matters under the POCSO Act, 2012, the Id. Special Fast Track Court of Addl. District & Sessions Judge, Kangra at Dharamshala, shall deal with all such applications;
  - iii) For dealing with the matters in the Magisterial/Civil courts at Headquarter Dharamshala, or the Sub-Divisions, the Magistrates shall now deal with the remand and other applications of the respective police stations attached to their courts by the Id. CJM, as before;
2. The Officers can also conduct the proceedings through video conferencing with VidyoApp, or any other type of video calls;
  3. The FIR's in all cases may be delivered by SHO's to the Illaqa Magistrates' of their area, instead of the Special Judges, till further orders;
  4. Except in medical requirements/ emergency, no leave/ station leave / leave of any kind will be allowed to any Officer/ Official till the curfew/lockdown restrictions continue in this Civil & Sessions Division. The courts while dealing with urgent matters, will work with skeletal/minimal staff, and also observe the instructions issued regarding social distancing.

/   
**(J.K. Sharma)**  
District and Sessions Judge,  
Kangra Division at Dharamshala.


Endst. No. DSJ/EC/(4-9)/2020- 3009 - 3024

Dated: 17.04.2020

Copy forwarded to:-

1. All the Additional District and Sessions Judges/ Fast Track Court/ Sr. Civil Judges/ACJM's/Civil Judges/JM's, of this Civil and Sessions Division through E-mail and WhatsApp, for information and necessary action.
2. The District Magistrate, Kangra at Dharamshala for information.

3. The Superintendent of Police, Kangra at Dharamshala, for information.
4. The Superintendent of Police, (Vigilance and Anti Corruption), Kangra at Dharamshala, for information.
5. All the Presidents, Bar Associations of Kangra Division, for information
6. District Attorney, Kangra at Dharamshala for information.
7. The Superintendent of District Jail, Dharamshala and Incharge, Sub-Jail Nurpur for information.
8. The Computer Branch to upload the same on the official website of District Courts Kangra.
9. Guard file.

  
District and Sessions Judge,  
Kangra Division at Dharamshala.